

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**Date of Order: 30.06.2015**

OA No. 291/00318/2015

Mr. Amit Mathur, counsel for applicant.

The Original Application is filed seeking benefit of stepping up of pay to be fixed at par with Shri S.S. Gahlot. The applicant also seeks disbursement of arrear with interest and consequential benefit.

It is submitted by learned counsel for the applicant that it is settled principle of service jurisprudence that senior person will always be entitled for at least the salary which his junior is drawing. It is also submitted that Shri Gahlot is junior and he is drawing higher salary than the applicant and that the applicant has been deprived from the salary, which his junior is drawing. It is pointed out that the applicant was allowed pay of Rs. 30,040/- while Shri Gahlot was allowed pay of Rs. 30,930/-.

The applicant submitted representation marked as Annexure A/1 to the O.A. before the respondent no. 1 and it is said that the same is pending consideration.

In the facts and circumstances of the case, we are of the opinion that the grievance of the applicant will have to be considered at the first stage by the respondent(s). The Original Application is, therefore, disposed of directing the respondent(s) to consider and dispose of Annexure A/1 representation of the applicant within a period of two months from the date of receipt of a copy of this order. The applicant shall furnish a copy of O.A. along with copy of this order to the respondent(s) within a period of two weeks from today. There shall be no order as to costs.

*Anil Kumar*

(ANIL KUMAR)  
ADMINISTRATIVE MEMBER

(JUSTICE HARUN-UL-RASHID)  
JUDICIAL MEMBER

Kumawat

Received  
Noted &  
Copied  
16/6/15